

FIR No. 248/20  
PS Shastri Park  
U/s 356/379/34 IPC  
State Vs. Sameer

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is a surrender-cum bail application of accused Sameer**

Present: Ld. APP for the State.

Ld. Counsel for accused.

It is submitted by ld. Counsel for applicant that he wishes to withdraw the present application as the accused has been arrested and as such he would be moving fresh application for regular bail.

In view of the submission made, the application stands disposed of as withdrawn.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 160/20  
PS Shastri Park  
U/s 392/411/34 IPC  
State Vs. Rajesh Sharma

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for release of accused on personal bond.**

Present: Ld. APP for the State.

Ld. LAC for applicant.

It is stated that the accused could not arrange a surety and despite grant of bail on 11.11.2020, is still lying in judicial custody.

Submissions heard. Record perused.

Considering the facts and circumstances of the present case and the fact that accused has been unable to furnish surety for more than a month, therefore taking a lenient view, it is directed that accused be released on furnishing a personal bond of Rs.10,000/.

Application stands allowed and disposed off accordingly.

Copy of this order be given dasti and also be sent to concerned Jail superintendent.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 542/20  
PS Gokulpuri  
U/s 323/341/506 IPC  
State Vs. Salman

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for calling status report**

Present: Ld. APP for the State.

None for applicant.

None has joined on behalf of applicant. It is informed that the mobile number of the counsel of the applicant as mentioned on the application is switched off and as such he could not be communicated.

In this eventuality, let the matter be re-listed for 23.01.2021.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 248/20  
PS Shastri Park  
U/s 356/379/34 IPC  
State Vs. Sameer

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for issuance of production warrant.**

Present: Ld. APP for the State.

Ld. Counsel for applicant.

It is submitted by ld counsel for applicant that he wishes to withdraw the present application.

In view of the submissions made, application stands disposed off as withdrawn.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 031018/20  
PS Khajuri Khas  
U/s 379/411/34 IPC  
State Vs. Shadab

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for release of accused Shadab on personal bond.**

Present: Ld. APP for the State.

Ld. Counsel for applicant.

At request, put up for 11.01.2021.

(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

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FIR No. 536/20  
PS Gokulpuri  
U/s 25/54/59 Arms Act  
State Vs. Shadab

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for release of accused Shadab on personal bond.**

Present: Ld. APP for the State.

Ld. Counsel for applicant.

At request, put up for 11.01.2021.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 08/16  
PS GokulPuri  
U/s 379/356 IPC  
State Vs. Rahis

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for issuance of production warrant.**

Present: Ld. APP for the State.

Sh. Vinod Kumar, Ld. Counsel/LAC for applicant.

At request, put up for 23.01.2021.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.  
This is an application for release of mobile phone on superdari**

Present: Ld. APP for the State.

The present application for release of Mobile phone on superdari has been filed by the applicant. It is stated by the applicant that he is the owner of the above said mobile phone with request to release the same to him on superdari.

Reply has been filed wherein it is stated that there is no objection for the release of said mobile phone on superdari.

Heard.

In these circumstances the aforesaid mobile be released to the applicant subject to the following conditions:

1. Mobile phone be released to its owner only subject to furnishing of superdarinama to the satisfaction of the concerned SHO/IO.
2. IO shall prepare detailed panchnama also mentioning the colour, make, owner and other necessary details of the mobile phone.
3. IO shall take the colour photographs of the mobile phone from different angles.
4. The photographs should be attested and counter signed by the complainant, accused and the applicant;
5. IO shall get the mobile phone value from a proper valuer and shall take a valuation report in this regard from the valuer.

Copy of this order be given dasti to the applicant.

Copy of this order be also sent to SHO concerned for compliance.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021



FIR No. 0453/20  
PS Shastri Park  
U/s 392/34 IPC  
State Vs. Mohd Sajid

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is a bail application u/s 437 CrPC of accused Mohd Sajid.**

Present: Ld. APP for the State.

Ld counsel for accused/applicant.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused is in JC since 24.09.2020 and there is no previous involvement. It is stated that investigation is complete and no fruitful purpose will be served by keeping the accused in judicial custody with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration.

Reply has also been filed by the IO wherein he had also opposed the application.

After considering the respective arguments, period of custody and perusing the record and considering the fact that case property has already been recovered, this court is of view that accused may be admitted to bail. Accordingly, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 20,000/- with one surety of like amount with direction not to leave station without prior permission of the court. Application stands disposed off.

Copy of this order be sent to all concerned quarters through e-mode and also to concerned Jail Superintendent for being delivered it to accused.

Copy Dasti.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 000963/20  
PS Khajuri Khas  
U/s 379/411/34 IPC  
State Vs. Nadir @ Sabbu

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is a bail application u/s 437 CrPC of accused Nadir@Sabbu**  
Present: Ld. APP for the State.

Ld. Counsel for applicant.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is stated that applicant is an innocent purchaser who purchased the mobile from his neighbour and there is no previous involvement. It is further stated that accused is in JC since 04.01.2021 and no fruitful purpose will be served by keeping the accused in judicial custody with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration.

Reply has also been filed by the IO wherein he had also opposed the application.

After considering the respective arguments, period of custody and perusing the record this court of view that no fruitful purpose will be served by keeping the accused in judicial custody any longer pending investigation. After considering the entire facts and circumstances of the case, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 10,000/-

Application stands disposed off.

Copy of this order be sent to all concerned quarters through e-mode and also to concerned Jail Superintendent for being delivered it to accused.

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 0293/18  
PS Khajuri Khas  
U/s 379 IPC  
State Vs. Not Known

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for release of vehicle on Superdari.**

Present: Ld. APP for the State.

Ld. Counsel for applicant.

Reply filed. As per reply, the vehicle is not in PS Khajuri Khas and inquiry is to be made from PS Ganganagar.

Put up for 24.01.2021

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(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
08.01.2021

FIR No. 535/20  
PS Gokulpuri  
U/s 379/411 IPC  
State Vs. Ashok Kumar

08.01.2021

**Proceedings conducted through Cisco Webex meeting VC.**

**This is an application for release of accused on personal bond.**

Present: Ld. APP for the State.

Ld. Counsel for applicant.

It is stated that the accused could not arrange a surety and despite grant of bail on 03.12.2020, is still lying in judicial custody.

Submissions heard. Record perused.

Considering the facts and circumstances of the present case and the fact that accused has been unable to furnish surety for over a month, therefore taking a lenient view, it is directed that accused be released on furnishing a personal bond of Rs.15,000/.

Application stands allowed and disposed off accordingly.

Copy of this order be given dasti and also be sent to concerned Jail superintendent.

**NITISH  
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Date: 2021.01.08  
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08.01.2021